

**IN THE COURT OF MS. SUJATA KOHLI, DISTRICT & SESSIONS JUDGE-
CUM-SPECIAL JUDGE (PC ACT) (CBI), ROUSE AVENUE COURT COMPLEX,
NEW DELHI**

Criminal Case No. 15/2019
FIR No. 605/2015
PS Hauz Khas
U/s 420/467468/471/109/120-B IPC
CBI Vs. Jitender Singh Tomar and Others

18.06.2020

Present: None.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court, in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is listed for consideration.

I have perused the order of Ld. ACMM-01, RADC, New Delhi, vide which he has been pleased to allow a transfer application of an accused, Jitender Singh Tomar, applicant therein.

The transfer application itself had been moved on the ground of lack of jurisdiction. The applicant/accused relied on Election Petition No. 02/2015, titled as Nand Kishore Garg Vs. Jitender Singh Tomar and Others, wherein the Hon'ble High Court was pleased to set aside the election of the accused to the Delhi Legislative Assembly.

Considering the said order and relying thereon, Ld. ACMM-01 has been pleased to allow the transfer application of accused on the ground that since he was no more an MLA and that, as such his case falls out of the purview of the Special Courts designated for a purpose. Ld. ACMM has, as such, directed that the trial should now be conducted by the ordinary court i.e. a court having jurisdiction over PS Hauz Khas.

Put up this matter for further consideration and orders.

List on **20.06.2020**.

-sd-

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/18.06.2020